

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 26th December, 2019

No. 24-Leg./2019.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 10th day of December, 2019, is hereby published for general information:-

THE PUNJAB STATE COMMISSION FOR SCHEDULED CASTES
(AMENDMENT) ACT, 2019
(Punjab Act No. 20 of 2019)

AN

ACT

further to amend the Punjab State Commission for Scheduled Castes Act, 2004.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Commission for Scheduled Castes (Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Commission for Scheduled Castes Act, 2004, in section 4, in sub-section (1), in the proviso, for the words "seventy years", the words "seventy-two years" shall be substituted. Amendment in section 4 of Punjab Act 5 of 2004.

3. (1) The Punjab State Commission for Scheduled Castes (Amendment) Ordinance, 2019 (Punjab Ordinance No. 4 of 2019), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the provisions of this Act.

S.K. AGGARWAL

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.